

versions) by the Government on the working of the Population Research Centre, (Centre for Research in Rural and Industrial Development), Chandigarh, for the year 1993-94.

[Placed in Library, See No. Lt-6564/94]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Patna, for the year 1993-94, alongwith Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Patna, for the year 1993-94.
 [Placed in Library, See No. Lt-6565/94]
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Thiruvananthapuram, for the year 1993-94, alongwith Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Thiruvananthapuram, for the year 1993-94.
 [Placed in Library, See No. Lt-6566/94]
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Udaipur, for the year 1993-94, alongwith Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Udaipur, for the year 1993-94.
 [Placed in Library, See No. Lt-6567/94]
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Population Research Centre, Visakhapatnam, for the year 1993-94, alongwith Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Visakhapatnam, for the year 1993-94.
 [Placed in Library, See No. Lt-6568/94]
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1992-93, alongwith Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Homoeopathy, Calcutta, for the year 1992-93.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
 [Placed in Library, See No. Lt-6569/94]
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Allied

Diseases, New Delhi, for the year 1992-93, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lala Ram Sarup Institute of Tuberculosis and Allied Diseases, New Delhi for the year 1992-93.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
 [Placed in Library, See No. Lt-6570/94]

13.14 1/2 hrs.

PUBLIC ACCOUNTS COMMITTEE

Seventy-Sixth Report

[English]

SHRI BHAGWAN SHANKAR RAWAT (Agra): I beg to present the Seventy-Sixth Report (Hindi and English versions) of the Public Accounts Committee on action taken on Fourth Report of Public Accounts Committee (10th Lok Sabha) on 'Doordarshan Commercial Service'.

13.15 hrs.

BILLS INTRODUCED

Maritime zones of India (Regulation of Fishing by Foreign Vessels) Amendment Bills.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): I beg to move for leave to introduce a Bill to amend the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981.

MR. DEPUTY SPEAKER: The question is:

"Leave be granted to introduce a Bill to amend the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981."

The motion was adopted.

SHRI TARUN GOGOI: I introduce the Bill.

13.15 1/2 hrs.

Recovery of Debts due to Banks and Financial Institutions (Amendment) Bill

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): I beg to move for leave to introduce a Bill to amend the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Recovery of Debts Due to Banks and Financial Institutions Act, 1993."

The motion was adopted.

SHRI M.V. CHANDRASHEKHARA MURTHY: I introduce the Bill.

MR. DEPUTY SPEAKER: The House stands adjourned for Lunch to meet at 2.15 p.m.

13.16 hrs.

The Lok Sabha then adjourned for Lunch till Fifteen Minutes past Fourteen of the Clock.

14.25 hrs.

The Lok Sabha re-assembled after Lunch at Twenty-Five Minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

MATTERS UNDER RULE 377

- (i) **Need to open a Sub-Regional Office of Employees Provident Fund Organisation in Keonjhar and Mayurbhanj Districts of Orissa for the Benefit of SC/ST Mining Labourers there**

[English]

KUMARI SUSHILA TIRIYA (Mayurbhanj): Mr. Deputy-Speaker, Sir, opening of a Sub-Regional Office of Employees Provident Fund Organization at Keonjhar and Mayurbhanj districts in Orissa State is a legitimate demand of SC/ST mining labourers, as these two districts are fully surrounded by hills and forests and are enriched with natural wealth forest minerals etc. Although the Government has been receiving heavy amount of royalty from these sources, Employees Provident Fund Authority has failed to provide better services to the poor SC/ST, tribal mining labourers of the said two districts by not opening a Sub-Regional Office at Keonjhar.

I urge upon the Central to open a Sub-Regional office of Employees Provident Fund Organisation in Keonjhar and Mayurbhanj districts as a special case for the welfare of the 75,000 poor illiterate SC/ST tribal mining labourers of the two districts.

- (ii) **Need to ensure adequate supply of Urea in Tamil Nadu**

SHRI P.P. KALIAPERUMAL (Cuddalore): Hon. Deputy-Speaker, Sir, I would like to draw the attention of this Government on the following matter of urgent public importance under Rule 377.

The total consumption and per hectare consumption of Urea have been increasing year after year. There is a wide gap between the demand and indigenous production of Urea. Scarcity of Urea has been reported from various parts of our country. There are tight supplies and large demand for Urea in Tamil Nadu.

Since Urea is a controlled fertiliser and is supplied through authorised dealer, blackmarketing contrary to Government regulations is flourishing in Tamil Nadu. Urea is being hoarded and thereby artificial scarcity has also been created by dealers. In the State of Tamil Nadu, Urea is not available at the controlled price of Rs. 171.50

per 50 kg. bag. It is sold at Rs. 215 per bag of 50 kg. and in addition to that the farmers are being forced to purchase other items of fertilisers in order to get urea. Moreover, the selling price of Urea has also been raised by 20 per cent. Because of all these factors the farmers, particularly, small and marginal farmers of Tamil Nadu are facing immense difficulties.

I urge upon the Government of India to ensure sufficient supply of Urea to Tamil Nadu by way of releasing Urea immediately and by directing the State Government to take steps to avert hoarding and blackmarketing in the transactions of Urea in Tamil Nadu.

- (iii) **Need to set up industries at Mauranipur and Lalitpur Areas of Uttar Pradesh**

[Translation]

SHRI RAJENDRA AGNIHOTRI (Jhansi): Mr. Deputy Speaker, Sir, there is a great scope of industrial development in Lalitpur and Mauranipur areas of Jhansi-Lalitpur Parliamentary constituency. Speedy industrial development of all the districts of Uttar Pradesh and Madhya Pradesh surrounding Bundelkhand is possible if such possibilities are explored and developed. Both these districts have full facilities of water, electricity, road and rail traffic. Land is available here conveniently and abundantly. There will be a strong and speedy economic development of Bundelkhand and Vindhya areas if the Government pays special attention to it.

The Government of India has, from time to time, talked of setting up big industries in Mauranipur and Lalitpur in this house but nothing has been done in this direction so far.

I urge upon the Government of India to set up industries in Mauranipur and Lalitpur at the earliest for the economic development of Vindhya and Bundelkhand areas and formulate special scheme for encouraging the setting up of small industries.

- (iv) **Need to provide Adequate Financial Assistance to Bharat Pump and Compressor Ltd.: Allahabad to Protect the interests of workers**

SHRIMATI SAROJ DUBEY (Allahabad): Mr. Deputy Speaker, Sir, Bharat Pump and Compressor Ltd. (B.P.C.L.) at Allahabad is catering to the needs at national and international levels. A large number of pumps and compressors produced by Bharat Pump and Compressor Ltd. are working in Petroleum, Fertilizers, Chemicals, Nuclear Power Sectors, in ONGC, Indian Oil Corporation and Gas Authority of India. The equipments developed by the company are of high level technology. This company has also earned a reputed place abroad. Bharat Pump and Compressor Ltd. made an export of equipments worth Rs. 10 crores to Algeria recently, I.C.I.C.I., an operating institution of V.I.F.R., has also found this company functionally viable and recommended it for assistance.

Therefore, I urge upon the Central Government to immediately provide financial assistance to the company and revive it keeping in view, the important role of